

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order: 16.10.2017

Appeal No. ST/50367/2014-DB

(Arising out of Order-in-Appeal No. 117(VC)ST/JPR-I/2013 dated 6.9.2013
passed by Commissioner of (Appeals), Central Excise, Jaipur)

M/s Shree Manglam

Appellant

Vs.

CCE, Jaipur-I

Respondent

Appearance

None

- for the appellant

Shri Ranjan Khanna, D.R.

- for the respondent

**CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)**

Final Order No. 57273/2017

Per Justice Dr. Satish Chandra:

Since filing of the appeal, it was listed for time to time. There was no representation on 17.8.2015; 27.2.2017; 6.4.2017; 15.5.2017; 5.7.2017 and 31.8.2017.

2. Even today none appeared nor any adjournment application on behalf of appellant is available on the record. It shows that the assessee is not serious for the case.

3. It may be mentioned as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

4. The appeal is dismissed for default.

(Dictated & pronounced in open Court)

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President

RM